

ment of Legal Affairs, concerned State Governments and stay granted by Courts etc.

[English]

Nuclear Restraint

4027. SHRI MADHAVRAO SCINDIA :

SHRI SUSHIL KUMAR SHINDE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the US Government has suggested to India and Pakistan to observe a 'restraint regime' binding upon the two neighbours not to mount nuclear war-heads on their respective missiles and launch vehicles and to observe various other restraints;

(b) if so, the details of the suggestions made by the US to the two countries and the Indian Government's response to these US suggestions;

(c) whether these suggestions have come as a condition precedent for withdrawal of US sanctions against the two countries; and

(d) if so, the details of the terms for withdrawal of sanctions and the Government's response thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI JASWANT SINGH) : (a) and (b) Certain suggestions for "restraint" have been put forward by the United States in the bilateral dialogues underway between the two countries. Government maintains that matters relating to defence postures are sovereign functions and are not a subject for negotiations. This has been made clear to the US.

(c) and (d) The dialogue with the United States, is being conducted on the basis of a set of comprehensive proposals put forward by India after the May 1998 tests. It is aimed at making clear India's security concerns and narrowing the gaps in perceptions on strategic issues of mutual concern; it is not restricted to removal of sanctions and its quid pro quo. Statements by United States officials indicate that it is in recognition of "limited progress" that the United States has lifted some of the restrictive measures. Government is of the view that such unilateral and coercive economic restrictive measures are unjustified and counter-productive.

Non Availability of Packing Material

4028. DR. SUGUNA KUMARI CHELLAMELLA :

SHRI M. RAJIAH :

SHRI K. YERRANNAIDU :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that due to non-availability of packing materials the fruits of crores of rupees particularly apple have been damaging (rotting) in Kashmir and other apple growing areas of the country;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to protect fruit growers from this huge loss?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) The Government have not received any report from the State Governments regarding rotting of fruits including apple due to non-availability of packing material.

(c) The Government is providing assistance through the National Horticulture Board under the scheme entitled "Integrated Project on Management of Post Harvest Infrastructure of Horticultural Crops" under which assistance is provided in the form of subsidy on merit for improved packaging to minimise post-harvest losses.

MPLADS

4029. SHRI BALRAM SINGH YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether any complaints have been received from Members of Parliament during the last three years regarding irregularities in execution of works carried out under Members of Parliament Local Areas Development Schemes particularly in respect of Etawa, Uttar Pradesh and misappropriation of funds related thereto;

(b) if so, the details thereof and action taken by the Government thereon;

(c) whether complaints have also been received that projects without being sponsored by the Member concerned have been executed and project still incomplete were shown as completed; and

(d) the action taken/proposed to be taken to ensure that projects sponsored by members only be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a to c) Some complaints have been received from Members of Parliament regarding irregularities in execution of works under MPLADS including three complaints received in respect of Etawa, Uttar Pradesh alleging non-completion of works, mis-utilisation of funds, execution of works without the recommendation of the MP and incomplete works shown as completed works. Regarding the complaints relating to non-completion of two works and mis-utilisation of funds,

the District Collector, Etawa has reported that one work has been completed and for another recovery of Rs 53,000 has been ordered after getting the quality of MPLADS work tested. Regarding the complaint relating to execution of two works without the recommendation of the MP, the works were reportedly taken up on the basis of letter received from Assistant Private Secretary to the Hon'ble MP, the then Minister of State, Planning and Programme Implementation (MOS P&PI) and copies of relevant sanctions and orders were sent to him. As regards the allegation relating to 15 incomplete works shown as completed, enquiry has been ordered.

(d) As per the guidelines on the MPLADS the District Heads are required to take up works only on recommendations of the concerned MPs. To ensure compliance of this provision, all the District Heads have been instructed to entertain only those recommendations which are given by the MPs on their letter heads and under their signatures. All the Hon'ble MPs have also been requested at the level of MOS(P&PI) to give their recommendations on their letter heads under their own signatures.

Power Generation

4030. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Atomic Energy Commission have a proposal to produce 20,000 MW of power by 2020 A.D.; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) :

(a) Vision 2020 envisages building up of nuclear power capacity of 20,000 MWe by the year 2020.

(b) The following is the projection of the programme for nuclear power generation during the 9th five year plan and beyond the 9th five year plan, subject to the available resources.

Details of reactors/units		Total Capacity (MWe)
1		2
I. Upto 9th five year plan		
(1)	Operating reactors [2 BWRs of 160 MWe each and 8 PHWRs (1×100, 1×200, 2×170, 4×220 MWe)]	1840
(2)	Reactors under construction (4 PHWRs of 220 MWe each)	880
(3)	Reactors sanctioned and work commenced (2 PHWRs of 500MWe each)	1000

	1	2
(4)	Reactors awaiting sanction (2 PHWRs of 220 MWe each, 2 VVERs of 1000 MWe each and 1 PFBR of 500 MWe)	2940
		6660
II. Beyond the 9th five year plan (in a preliminary stage, to be firmed up based on resources)		
(1)	Reactors for which advanced procurement action is to be taken	1440
(2)	Reactors in the planning stage	
(i)	10 PHWRs of 500 MWe each	5000
(ii)	4 FBRs of 500 MWe each	2000
(iii)	5 LWRs of 1000 MWe each	5000
	Total	13440
	Grand Total	20100

Firewood Consumption in Tobacco Industries

4031. SHRI ANANT KUMAT HEGDE : Will the PRIME MINISTER be pleased to state :

(a) the total quantity of firewood consumed by the tobacco companies during each of the last three years and the loss of forests suffered on this account; and

(b) the steps taken by the Government in reducing the consumption of firewood in tobacco processing?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) No wood fuel is used for processing of tobacco by tobacco companies. Some redrying factories use wood fuel for steam generation which is mostly procured from the local sources. However, Virginia Fluecured tobacco is required to be cured by fuel, coal etc.

Except for processing of cigarette tobacco where wood fuel.coal is needed, no fuel is required for bidi, chewing tobacco, hukkah tobacco and cigar etc. However, to reduce the consumption of firewood in curing tobacco, Tobacco Board has initiated some schemes in collaboration with the Central Tobacco Research Institute of the ICAR.

Production of Plutonium

4032. SHRI SUSHIL KUMAR SHINDE :

SHRI D. S. AHIRE :

SHRI MADHAVRAO SCINDIA :

SHRI MANIKRAO HODLYA GAVIT :